2329 ^^{ral} Answers

जिस झदर जल्द मुमकिन हो उनको तौल लिया जाता है और रजिस्टर कर लिया जाता है। मुमकिन है बाज वक्त गलती हुई हो, जैसा कि इसमें गलती हुई है, लेकिन उस गलती की वजह भी बता दी गई है।]

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, whether at the time when the machine had been sent to Agra there was any other machine or any other method to weigh this wire which was coming there all the time? I would also like to know whether the whole stock has been rechecked now or not. I want definite answers.

DR. P. SUBBARAYAN: I_t has been stated, Sir, that the machine was taken to Agra for being converted from pounds to kilograms. We have found out that there was no question of anybody having taken any of the material that came and that had not been entered in the Stock Register, as I have stated in the answer itself.

SHRI FARIDUL HAQ AN SARI: May I know whether at the time this copper wire was received in Aligarh, there was any machine or there was no machine?

DR. P. SUBBARAYAN: There was no machine at that time, Sir, because the machine had been sent to Agra from Aligarh.

*374. [The questioner (Shri V. V. Sarwate) was absent. For answer, vide cols. 37-38 infra.]

त्रिपुरा के लिये पंचायत और नगरपालिका विधान

*३७५. श्री राम सहाय ः क्या सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि सरकार कब तक त्रिपुरा के लिये पंचायत स्रौर नगरपालिका विघान बनाने का विचार रखती है?

to Questions 233 0

PANCHAYAT AND MUNICIPAL LEGISLATION FOR TRIPUKA

*375. SHRI RAM SAHAI: Will the Minister of COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state by when Government propose *to* enact panchayat and municipal legislation for Tripura?]

सामुदायिक विकास तथा सहकार मंत्री के संसदीय सचिव (श्रीएस० डी० मिथ): उत्तर प्रदेश पंचायती राज एक्ट, १६४७, संघ क्षेत्र त्रिपुरा में अधिसूचना संख्या जी'० एस० आर०-६४९ दिनांक २६ मई, १९४९ द्वारा लागू किया गया था। बंगाल म्यूनि-सिपल एक्ट, १९३२(१९३२ का एक्ट XV) कुछ परिवर्तनों के साथ १५ अगस्त, १९६१ से गृह् मंत्रालय अधिसूचना संख्या एफ० ६/१/६०---जुडल० II, दिनांक १० जुलाई, १९६१ द्वारा त्रिपुरा में लागू कर-दिया गया है। इसे दृष्टि में रख कर अलग कानुन बनाने का कोई विचार नहीं है।

t[THE PARLIAMENTARY SECRETARY TO THE MINISTER OF COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA):. The Uttar Pradesh Panchayat Raj Act, 1947 was extended to the Union Territory of Tripura by Notification No. GSR-649, dated the 26th May, 1959. The Bengal Municipal Act, 1932 (Act XV of 1932) with certain modifications has been extended to Tripura with effect from the 15th August, 1961, *vide* Ministry of Home Affairs Notification No. F. 6/1/60—judl. II, dated the 10th July, 1961. In view of this, there is no proposal for a separate enactment.]

श्वी राम सहाय : वया में यह जान सकूंगा कि वहां इन ऐक्ट्स की तैहत जो रूल्ज एण्ड रेगुलेशन्स हैं उनके बारे में क्या किया गया ? क्या वे सेपरेट बनाये गये या वहां के रूल्ज एण्ड रेगुलेशन्स को लागू किया गया ?

†[] English translation.

श्री एस॰ डी॰ मिश्र : त्रिपुरा पंचायत राज ऐक्ट १९६१ में बताया जा चुका है। जहां तक म्यूनिसिपल रूल्स हैं, ये अभी तक बनावे नहीं गये हैं और अब बनावे जावेंगे।

SHRIMATI SAVITRY DEVI NIG AM: $Ma_v I$ know, Sir, if it is a fact that these rules as well a_s the Act have been properly discussed in the Territorial Council of Tripura?

SHRI S. D. MISRA: Yes, Sir. They have all been discussed.

SHRI MAHESH SARAN: Sir, the Panchayat Raj Act is already there. My question is whether there is any Panchayat or not.

SHRI S. D. MISRA: Sir, so far ther_e have been no Panchayats, but there is a proposal that in the Third Plan period there will be on_e thousand Panchayats in Tripura, and within the next financial year two Blocks will be covered by Panchayats.

SHRI S. C. DEB: May I know whether all the areas will be covered by Panchayats and also whether there is going to be municipal legislation for every town?

SHRI S. D. MISRA: Sir, there is only one big town in Tripura—Agar-tala. There is no question of many such towns there. As for the second part of the question, Sir, all the areas will b_e covered by Panchayats within the Third Plan period.

SHRI BHUPESH GUPTA: In reply to on_e question put by the hon. lady member, whether it was discussed in the Territorial Council, the hon. Minister said 'Yes'. May I know Sir, the dates when it was discussed, just roughly?

SHRI S. D. MISRA: Sir, I cannot give the dates now. If a separate question i_s asked, I can give the information.

SHRI BHUPESH GUPTA; But which time of the year? Can he not say that?

to Question*

MR. DEPUTY CHAIRMAN: You put a separate question. Next question.

PRODUCTION OF SEEDS OF HYBRID MILLETS

*376. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to th_e answer given to Starred Question No. 49 in the Rajya Sabha on the 11th August, 1959 and state whether seed_s of hybrid millets and cotton have since been produced in large quantities at the Regional Research Centres for distribution to Cooperative Farms and Government Seed Stores?

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): Since the main function of these Centres is to carry out research for the improvement of cotton, oilseeds and millets, no large-scale seed production is taken up at these Centres. However, seeds of hybrid millets and cotton are being produced and distributed under other schemes of the Indian Council of Agricultural Research and the Indian Central Cotton Committee.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, whether or not the full requirements of these seeds are being met by the sources which are producing these hybrid maize and other seeds?

DR. P. S. DESHMUKH: No, Sir. This is a new activity which we have started only during the last few years, so far as maize and other hybrids are concerned. In the case of jowar and bajra certain progress has been made but we will have to go a long way before full requirements ar_e met.

SHRIMATI SAVITRY DEVI NIGAM: May I know whether there is a lot of difference in the matter of prices of these seeds from one State to another?

DR. P. S. DESHMUKH: I would require notice to answer that question.